IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM-ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS   Sigma Input/Output
CC No.   375/2019
RC/FIR No. DAI/18A/2001

29.06.2020

 Present: None.

          This application pertaining to cancellation of   notice issued
to the accused persons Sachin Kapoor and Vikram Muday for hearing
arguments on the point of charge on the ground that the said accused
persons have already been discharged by the trial court vide order dated
05.05.2005   which have been upheld by Hon'ble High Court vide order
dated 30.08.2005 in Crl. Revision No. 580 of 2005 and 581 of 2005. The
application was forwarded to me on WhatsApp by the Ahlmad.   The
application is filed by Ld. Counsel Sh. H.S. Sharma on behalf of accused
Sachin Kapoor and Vikram Muday mentioned at serial no. 4 and 5 in the
challan. It is requested to issue necessary clarification on the status of the
accused persons in the present case. I have perused the contents of the
application and in view of the same I do not feel any necessity of hearing
arguments on the same or for seeking clarification from the counsel.

          I have sought oral report from the Ahlmad Sh. Jaibir in the
case, who has orally conveyed to me that the fact mentioned in the
application are correct after necessary verification from the record. The
counsel says that the facts have been stated by him in the application with all
sense of responsibility at Bar.

Accordingly, I order that notices issued against the two accused Sachin Kapoor and Vikram Muday for hearing the arguments on the charge electronically be cancelled and Ahlmad is directed to make noting thereof on the main file covers so that the mistake does not get repeated in future.

Copy of this order be sent by the concerned court official to the counsel for aforesaid accused persons as per the guideline framed by Ld. District Judge through electronic mode/email. Copy of this order be also uploaded on the official Website of Delhi District Court.

(ASHOK KUMAR)
ACMM-2 CUM ACJ, ROUSE
AVENUE COURT,   NEW DELHI-
29.06.2020